

Dated, the 28th November, 2023

Order

Subject: Rectifiable labelling information for imported food consignments -reg.

In exercise of the powers conferred under section 25 of Food Safety and Standards Act, 2006 read with the regulation 6 (4)(e) of Food Safety and Standards (Import) Regulation, 2017, it has been decided by the Competent Authority that all labelling deficiencies on imported food consignment may be permitted for rectification in the custom bonded warehouse, except the following:


- 1) Lot No. / Code No. / Batch identification
- 2) Date Marking [Date of manufacture or packaging" and "Expiry/Use by/Best Before]
- 3) Country of Origin for Imported Foods

2. The Label rectification has to be carried out at Customs bonded warehouses, before visual inspection or re-inspection by the Authorised Officer or his representative, by affixing a single non detachable sticker or by any other non-detachable method.

3. The Authorized Officer/his representative shall verify the label compliance during visual inspection and the consignment shall be subject to sampling and testing only if it is compliant on labelling requirements as per the FSS Regulations.

4. The above modifications are done to facilitate ease of doing business while ensuring the safety of food imported into India. This office order supersedes all previous orders issued in this regard.

This issues with the approval of the Competent Authority.


(Manvesh Kumar, IRS)
29.11.2023
Director (Import)
FSSAI, New Delhi

To

1. All Authorised Officers, FSSAI
2. JS(Customs), CBIC - For circulation to all Authorised Officers from Customs for compliance.
3. CITO (for uploading on the FSSAI website)

Copy for information to:

1. PS to CEO
2. PA to ED (CS)